RAJYA SABHA

Saturday, the 9th August, 1975/18 Sravana, 1897 (A<fcr)

The House met at eleven of the clock, Mr. Chairman in the Chair.

PAPERS LAID ON THE TABLE

Statement by Minister correcting the replygrWSn in the Rajya Sabha on the 25thJuly,1974 to Unstarred Question 249

THE MINISTER OF STATE IN THE - fSTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): Sir. I bc| to toy on the Table a statemem (in I . gfish: ind Hindi) correcting the reply given in the Rajya Sabha on the 25th July. 1974, to Unstarred Question 249, reg rding foreign collaboration in cigarette companies. [Placed in the Uibrary. See No. LT-9941/75]

Statement by Minuter Regarding Integrated Child Development Scheme

THE MINISTER OF EDUCATION, SO-CIAL WELFARE AND CULTURE (PROF. S. NURAL HASAN): Sir. I beg to lay on the Table a statement (in English and Hindi) regarding the Integrated Child Development Scheme. [Placed in Library. See No. LT-9942/75]

THE CONSTITUTION (FORTY-FIRST AMENDMENT) BILL, 1975

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

33RSS/75—1

The question was put and the motion was adopted.

SHRI H. R. GOKHALE: Sir. I introduce the Bill.

Mr. Chairman, Sir, I move:

"That the Bill further to amend the Constitution of India be taken into consideration."

Hon'ble Members are familiar wilh the provisions of article 361 of the Constitution which relates to the protection of President and Governors from legal proceedings. Clause (1) of the article provides that the President or the Governor shall not be answerable to any court for the exercise and performance of the powers and duties of his office. This, however, does not restrict the right of any person to bring appropriate proceedings against the Government of India or the Government of a State.

Under clause (2) of the said article, no criminal proceeding whatsoever shall be instituted or continued against the President or the Governor in any court during his term of office and under clause (3). no process for the arrest or imprisonment of the President or the Governor can be issued during his term of office. Clause (4) refers to the civil proceedings in which relief is claimed against the President or the Governor and it is provided that no proceedings can be instituted until the expiration of two months next after notice in writing has been delivered to the President or the Governor, as the case may be. Under the existing scheme of article 361, therefore, the President or the Governor is not answerable in respect of exercise or performance of the powers and duties of his office and is also immune from criminal proceedings during the term of his office. There is, however, no immunity in respect of civil proceedings and the only condition

□ [Shri H. R. Gokhale]

for instituting civil proceedings against the President or the Governor is that two months' notice in writing is delivered to him before instituting such suit. It will be further seen that at present the protection under article 361 is confined to the President and the Governor.

Constitution (Forty-fiat

Now it may appear illogical, that although no criminal proceedings whatsoever can be instituted against the President or Governor in respect of any act done either before or during the term of his office, the moment the President or the Governor demits his office they can be instituted in respect of such act. It is, therefore, provided in the Bill that no criminal proceedings whatsoever shall be instituted or continued against the President or the Governor in any court in respect of any act done either before he entered upon the office as President or the Governor, as the case may be, or during his term of office and accordingly no process for the arrest or imprisonment of the President or the Governor shall issue from any court in respect of such acts. It may be made clear that the immunity is not in respect of any act done or committed by him after he demits his

Existing clause (4) of article 361 only requires that before any civil proceedings in which relief is claimed against the President or the Governor is instituted, a notice, similar to the notice under section 80 of the Civil Procedure Code, be delivered to the President or the Governor, as the case may be. The hon'ble Members will appreciate that in the case of persons holding high position as the President or the Governor, if civil proceedings are allowed to be instituted against them, and it may happen that in many cases frivolous suits are instituted, they would hamper the efficient discharge of his duties, apart from the fact that they would cause unnecessary and unwarranted harassment. It appears, therefore, most reasonable that while a person holds such high office as President or Governor, no proceedings should be allowed to be instituted against him. The idea is not that good and rightful claims of

persons may be defeated but that during the term of his office the head of the Union or the State should not be involved in litigation.

It is, therefore, proposed to make a provision that while no civil proceedings shall be instituted against the President or the Governor during the term of his office, it would be open to third parties to institute or continue the proceedings after he demits his office and the time during which he is disabled from instituting civil proceedings would be excluded for the purpose of faw of limitation.

Under our democratic and Republic foim of Government, Prime Minister of the country holds a most pivotal position and, therefore, the hon. Members will appreciate that it is most reasonable as also advisable to extend the protection given by the Constitution to the President or the Governor to the Prime Minister also. Opportunity is, therefore, taken to amend the provisions of article 361 so as to extend the protection conferred by it to the Prime Minister as well.

I would now recommend to the House tc take the Bill into consideration.

The question was proposed.

SHRI N. H. KUMBHARF. (Maharashtra) Sir, I welcome this Forty-first Amendment to the Constitution. In fact, there was a grave omission in not extending this protection to the office of the Prime Minister which was available to the Governor. This has resulted in a sort of anomaly which is sought to be removed by this amendment.

If a comparison is drawn, the office of the Governor is much below in status to that of the Prime Minister. While a Governor was immune in respect of civil and criminal proceedings, the same protection was not extended to the office of the Prime Minister. It is true that the incumbent to the office of the Prime Minister is the leader of a paiticular political party and continues to belong to that party. But the moment he or she occupies that high position, she becomes the

Cinstitution (Forty-first

At the same time, there is another important matter which relates to upholding the dignity, prestige and honour of the August Houses of our Parliament. It is true that it depends upon the conduct and behaviour of all the Members,. But a Member is a politician and howsoever popular he may be, there are so many opponents to him as well.

Instances are not wanting when fictitious criminal and civil proceedings are instituted against Members of Parliament. He may be acquitted or discharged, but during the pendendy of the proceedings, his image is sought to be tarnished and the poor M.P. has to suffer a great mental agony. The opponents, during the pendency of the proceedings, fully exploit the situation to lower his position in the eyes of the people It is, therefore, necessary that Members of Parliament should be protected from such fictitious proceedings. I do not want to suggest that the Members should be totally immune in respect of any acts or omissions on their part which may constitute an offence or civil wrong. But before any proceedings are initiated against him, it should be scrutinised by some forum. In case of Government servants, they cannot be prosecuted without the previous sanction obtained from the Government, Likewise, there should be some such forum which should give permission before an M.P. is subjected to civil or criminal proceedings.

I was extremely happy to note that the Law Minister gave assurance that our Constitution called for a fresh look. There is a view that holds the Constitution as

something sacrosanct. When the Parliament made Constitutional amendment in relation to right to property to make it clear that there is nothing like fundamental right in respect of property, the criticism was levelled that the Constitution was defaced and defiled. Let us not be influenced by this propaganda. When the amendments to the Constitution were made, some of the Members-of course they are very fewwere found to be dejected. They feel guilty. They suffer on account of some

Amdt.), Bill, J975

i guilty conscience.

To me, it appears that we are thinking I of re-framing the Constitution almost after a period of 25 years. We are now consi dering it when almost one generation has passed, and we are supported in our view by the great American statesman who is often quoted. He said: "We may consider each generation as a distinct nation, with a light, by the will of the majority to combine themselves, but none to combine the succeeding generation. more

than the inhabitants of another country." Therefore, there is nothing wrong if we go in for amendment of the Constitution. We can try it on a clean slate. If it comes to that, we can also re-write the Constitution. But we have got some more tasks ahead. Sir, I will take the opportunity to make a reference to our secularism. Unfortunately, I find that though we have adopted the policy of secularism, certain things have happened which run contrary to that. I will take the example of Buddhists converted from Scheduled Castes. The strength of the Buddhists in this country is 40 lakhs, out of which 32 lakhs are in Maharashtra. Though they have embraced Buddhism, their economic condition has not improved. They still suffer from social disability and poverty and this has been recognised by the Government in principle. The hon'ble Law Minister must be knowing very well, these Buddhists are now given the benefit of Government of India's post matric scholar-ships, but they are not given other benefits. Now. in a secular State, though reli-gon is a personal matter, simply because they have chosen a particular religion, (.hould they be deprived of these benefits'?

[Shri N. H. Kumbhare]

You will agree with me that this goes against the principle of secularism.

Constitution (Forty-first

These are some of the challenges we: have to meet. Then there is the challenge J of economic well-being of the masses. Of course, we have got the 21-point economic programme. We want to assure the landless labourers a minimum wage. But is it | practicable to give them a minimum wage unless vou make an alternative arrangement to provide them employment? No, j it is not possible. Therefore, I say there j are some tasks ahead which we have to | face. 1 will recollect at the proper time j certain observations which were made by Dr. Ambedkar during his last speech in the Constituent Assembly. He said:

"We must begin by acknowledging the fact that there is complete absence of two things in Indian Society. One of these is equality. On the social plane, we have in India a society based on the principle of graded inequality which means elevation for some and degradation for others."

. . . On the economic plane, we have a society in which there .ire some who have immense wealth as against many who live in abject poverty. On the 26th of January, 1950, we are going to enter into a life of contradictions. In politics we will have equality and in social and economic life we will have inequality. In politics we will be recognising the principle of one man one vote and one vote one value. In our social and economic life, we shall, by reason of our social and economic structure, continue to deny the principle of one man one value. How long shall we continue to live this life of contradictions? How long shall we continue to deny equality in our social and economic life? If we continue to deny it for long, we will do so only by putting our political democracy in peril. We must remove this contradiction at the earliest possible moment or else those who suffer from inequality will blow up the structure of political democracy which this Assembly has so laboriously built up."

With these words, Sir, I support the

SHRI R. NARASIMHA REDDY (An dhra Pradesh): Mr. Chairman, Sir, before supporting this Bill. I would like to make a few general observations. We are passing through a period of emergency and even, the legislation has taken the nature of an emergency which is very necessary in certain periods of a nation's history. We will have to make quick strides. There are people in this country whose mind, is conditioned and even fossilised to that extent who say that the Constitution is sacred and should not be touched. Sir, I do not agree with that point of view. Constitution is man made and Constitution can be changed once again by man under new conditions and new compulsions. 1 feel, as an Advocate and a politician myself, that the great drafters of our Constitution, influenced, by the period in which they sat and drafted the Constitution. naturally gave predominance to the idea of freedom because we were slaves under the British. It looks that they have guarded this concept of freedom in diverse ways today we see that freedom which has been enshrined in the Constitution, has been misused and abused to such an extent (hat freedom has degenerated into licence and democracy has degenerated into mo-bocracy. When the situations differ and when the situations demand that the Constitution has got to be changed, it must be changed. Therefore, I am fully in support of all the constitutional measures that have been introduced and also passed and this measure which has been introduced now for consideration. I am also in agreement with the Minister of Law when the Minister of Law when he said in the other House that this Constitution may need still more changes. This has got to be looked into. He said that in regard to this Constitution which had been drafted 25 years ago, we will have to take into consideration the conditions that exist today, look clause by clause and see whether it serves our national purposes, our

social purposes and our economic purposes. Whatever obstructs our aims and programmes in furtherance of this purpose must go mercilessly and whatever helps this will have to come into the Constitution. This attitude I hole-heartedly* welcome. Further, Sir. 1 am one of those who have been thinking that this country., in this particular situation, needs two things, namely, a Government which is strong and a Government which is stable. These two factors are essential in the present situation. From that point of view 1 am one of those who feel that a Presidential type of system might perhaps be a better instrument to translate the people's ambitions and sovereign aspirations in this country. This is a big problem which has to be thought over. Parliament must think it over as to whether this is necessary and if it is necessary it has to be done. Sir, changes are necessary. It is said: Old order changes yielding place to new; ana' God fulfils him- i self in many ways lest a good custom j should corrupt the world. When God ' Himself changes, Parliament should ateo i change. No system is absolute. No Con-! stitution is absolute. No virtue can he absolute in life. A11 things relative. I The Constitution is relative. The system of Government is relative. The parliamentary democratic system is also relative to the particular needs of the Therefore, situation where Constitution needs changes, I we have got to change it, and that docs | not mean that the change that we make should be permanent. Tomorrow another, situation may arise, when we to i change it. That! is the law of life. If we! go against the law of life, as the reactionaries are doing in this country under the i pretext that the Constitution is sacred, as if the Constitution has been given by Himself directly to this country. attitude is reactionary, anti-This prosressive and anti-people.

Sir, having said this, coming to the Bill, T welcome it. Tn the original article the President and the Governor have been included. Now. the Prime Minister is . included. Actually in our system of Government. Prime Ministership is a position

of immense power, as important as Governorship or Presidentship and, therefore, Prime Ministership has also to be pro-i tected under article 361. That is why it; has been clearly slated instead of 361: "The President or the Governor". It now says: "The President or the Prime Minister or the Governor". The Prime Minister is included. There is one thing which I would like the hon. Minister to consider. As an advocate 1 was just looking into this:-

"(2) No criminal proceedings whatsoever, against or concerning a person who is or has been the President or the Prime Minister or the Governor of a State, shall lie in any court, or shall be instituted or continued in any court, in respect of any act done by him, whether before he entered upon his office or during his term of office as President or Prime Minister or Governor of a State, as the case may be, and no process whatsoever including process for arrest or imprisonment shall issue from any court against such person in respect of any such act."

Now, this is the, proposed clause. This is in place of clauses (2), (?) of the Constitution. Clause (2) of article 361 says—

'No criminal proceedings whatsoever shall be instituted or continued against the President, or the Governor of a State. in any court during his term of office."

Clause (3) says—

"No process for the arrest or imprisonment of the President, or the Governor of a State, shall issue from any court during his term of office."

I have a doubt here which the hon. Minister may kindly consider. When 'during the term of office' is removed, if a Governor has done something which comes under a criminal law and if he ceases to be a Governor, then after he ceases to be so, can he be prosecuted or can he not be prosecuted according to this amendment? My understanding is that he cannot be

[Shri R. Narsimha Reddy]

11 Constitution {Forty-first

If this is the understanding, I prosecuted. would request the hon. Minister to con- i sider whether this contravenes article 14 of! the Constitution which is equality under law. 1 am not sure of this. But this doubt j came to me when 1 studied the Constitu- j I am placing this point before the House and I request the hon. Minister to give due consideration to this. I naturally support this Bill but this aspect has got to be considered. And as I said, changes have got to be made, but as an advocate 1 would ', request responsible people who are entrusted with the task of looking into the Constitution to go into this thoroughly because | this Constitution has been framed by the j elders of our country after thorough think ing and Changes are necessary', i discussion. changes must be made, but when changes j are made, serious consideration and care- | ful application of mind are also necessary. | I would request the hon. Minister to con-sider this aspect also and enlighten me in | this respect.

SHRI V. B. RAJU (Andhra Pradesh): Mr. Chairman, Sir, this is a very simple amendment, very innocuous but very important. The principle of giving protection j and immunity to the high dignitaries of the State was accepted by the framers of | our Constitution and they rightly provided) for the President and the Governors, who | are the head of the Union and heads of the States respectively. Sir, we are in a democracy which is a plant of slow growth, and parliamentary democracy particularly is one of the most difficult systems to work. And it is not a ready made model that Great Britain has manufactured and given to the rest of the world to be imported by them and then supplanted. Even a good idea or a very useful system, when it gets supplanted or transplanted in a soil different from where it has originally taken birth, undergoes certain changes. It was said for that matter that even Marxism, when it went to China, got 'Sinified'. It is not the same European concept that is now present in the Asian soil. So, Sir, If anybody takes it that all the philosophy or programme relating to the functioning of a

democratic polity is contained in the Constitution that was written in 1950 or that was given to us in 1950, 1 do not think that he is making a correct assessment.

A quarter of a century has passed and we have had our experience, and suited i* our genius, to our requirements we have been tryir.g to make changes. And till now what we have changed appeared to us immediate and necessary and not completely based on the experience that we have had. It is a very pertinent statement that the, hon'ble Minister of Law made the other day on the floor of this House and also the other House that our Constitution needs a second look.

Sir, it is not merely our reacting to any particular, ad hoc happening or an event. In fact, events merely provoked us, compelled us to think. Now this nation has begun to think very seriously and purposefully. Our collective wisdom will really present the posterity with a mode of life that will be appreciated by the rest of ihe world.

Sir, in our democratic system that we have given to ourselves it is a multi-party system. It is actually a representative form of government, and in the scheme of things the office of the Prime Minister occupies a very key position. The President or. for that matter, the Governor is not actually endowed with executive powers or political stature as the Prime Minister does enjoy. In fact, in this federal polity, in my humble estimate, it is the personality of the Prime Minister and it is the image of the Prime Minister that is a unifying force. Now, what is required for our country is mostly the strengthening of the bonds of unity in this country. In fact, the four pillars that were erected or for which the foundation was laid by Gandhi and Nehru, out of these four, national unity was the most important in my opinion for the reason that this nation or this country has alt the elements of diversity. And, as you know, Sir, the centrifugal and centripetal forces sometimes work simultaneously. But if the centrifugal forces are powerfid then the country actually does not knit into a unit. Sometimes it happens that the

centrifugal forces become very powerful and they have to be countered. Democracy is not merely a concept. It is not merely a utopian ideal. Really it is a way of life, a form of life and, therefore, realities of life must be taken note of. So I would like to repeat that the personality, the image and the leadership qualities of the Prime Minister are very much contributory to the unity of this country. Therefore, we shall not allow anything to be done to denigrate that image. Of late, in the past few years -I would divide the period like this, pre-67 and post-67-till 1967 in this country anti-Congressism was the motive force of the Opposition in this country. On the philosophy of anti-Congressism the Opposition parties in this country made an endeavour, a futile endeavour, to destroy it.

Sir, the Congress is like an elephant and they wanted to destroy it from below. I should say, history records it, partially they have been able to succeed. In 1967 in ten States they could create this confusion. But during the period 1967-71 the nation retrieved and restored stability to this country, and much of the credit goes to the personality of the Prime Minister. Sir, 1967-71 was the period of darkness. In fact, I remember to have read in the articles of many eminent academicians and political scientists that democracy should be given ago by in this country, and that democracy is most unsuited in this country.

In fact, I would remind my friends, Prof. Rasheeduddin Khan and Prof. V. P. Dutt, what exactly was written between 1967 and 1971. So, that was actually frustration that demonstrated itself at that time, that the country was going to pieces, that democracy was unsuited and that this country needed a strong personality. That was the urge that was coming up. Sir, after 1971, when the Opposition parties found that the Congress could not be destroyed from below and anti-Congressism was not paying dividends, they wanted to destroy if from the top, from the apex of the pyramid. From anti-Congressism to anti-Indira Gandhi, that was the transformation that took place from 1971. Sir, these tactics did not pay in this country. In fact, I would make this charge

against the Opposition that it is mainly responsible for the failure of a viable and responsible Opposition to grow in the country for the parliamentary democracy system to work properly. They never went to the people with an alternative economic plan, an alternative economic programme. They were only attacking personalities, demograting the image of the leadership and out trying to blackmail. All these most mealthy tactics had really ruined democracy and ruined the Opposition, in fact. I should say.

Now, coming to the point, Sir, as you are also aware-you were, once Chief Minimum of a State-after 1956, in this country it States, which are the constituent main of this federation, began to find their states tity, what I would call the sub-cultural sub-national identity, after the formation of linguistic States. Now, this is sent to to be exploited by certain political persons by way of planting ideas of separation in the guise of more autonomy. Sir I we need a strong political party in the country and we have got it. It is only political party which can help made the aspirations and urges of the people \! this tall talk of "partyless democrated "total revolution" is really misleading fact, I was once asked to define what political party, I tried to give me definition. In fact, "political parts institution given as a boon to hum a product of Industrial Revolution on the 19th Century and "political passes organisation of the common people and the weak people, for satisfying their palment urges against the aggression of the trans-A strongman does not need a graine of party. You know very well that means of the independents in this country when the elections are rich men and street Now, what has been the transfermed ? The transformation in this been from the policeman to the salds and from a police State to a welfare a strong individual to a police in the strong individual to a strong individual to a strong individual to a police in the strong individual to a st This is the evolution. If the polymenty were not there. Sir, we would not have been here and I do not think have been in the Chair also.

[Shri V. B. Rajul I said when the Nizam of Hyderabad was brought down. In 1950 when the Nizam of Hyderabad was the Rajpramukh, he did not swear in B. Ramakrishna Rao, Vinayak j Rao and Phoolchand Gandhi as popular 'Ministers. He did not get up to swear i them in. He did not shake hands with them. He did not realise that democracy had dawned. He was thinking that he was still the Nizam of Hyderabad, that he was j a strongman and that his word held sway. Somehow or other, we managed the show! of swearing-in ceremony. But immediately we wrote to Mr. Gopalaswamy Ayyangar, i who was the Minister in charge of States: "This strongman has not actually realised that he has been thrown in the dust-bin. Will you please tell him to behave ?" Mr. Gopalaswamy Avvangar then wrote a letter to him. Then the Nizam gave us a lunch and talked to in good terms. Anyhow, "partyless democracy" and ! all these ideas put the clock back.

SHRI D. K. BOROOAH (Assam): Democracyless party.

SHRI V. B. RAJU: Therefore, 1 repeat the Prime Minister is actually the pivot of the whole structure now. Actually nothing wrong has been done now. Even those friends who are not present here, if they were there here, would have been convinced by our arguments that what we are \ doing is right and they would have suppor- j ted us also. I have no doubt about it. I have taken much time. Every new situation...

SHRI KALI MUKHERJEE (West Bengal): You seem to be very optimistic.

SHRI V. B. RAJU: I am a democrat. \ As the Prime Minister put it, the vehicle has just gone out of the rails, and it has! to be brought back with a new direction. I Anyhow it is the mutual responsibility of I the majority party and the opposition minority to recognise each other. What is going wrong in this democracy? I think you might have noticed by sitting in the Chair that the opposition being in a very insignificant minority wanted to behave like a majority. That is the whole trouble.

The opposition wanted to behave as opposition and also as the ruling party. Both functions they wanted to perform. The majority party did not like it. The opposition did not estimate that the Congress has got tremendous resilience and it has got 90 years' history and it is going to have its centenary celebrations within the next ten years, and it can rise to the occasion. They very wrongly under-estimated the capacity of the Congress and its leadership. Anyhow, 1 think they must have now realised what exactly democracy means and what is the role of a ruling party and what is the rgle of the leader of the ruling party. It is not a question of small sentiments. Through sentiments you cannot manage the show of a big country, you cannot the affairs of the State. Ours is a big country. One thing. Our forefathers or the framers of the Constitution tried to provide very hoocsfly and sincerely and purposefully checks and balances in the Constitution. They provided for the judiciary,)he Public Service Commissions and some other instruments as checks and balances. But when there is a brake, you should apply it. If the vehicle is going very i. facing a dangerous situation and whsa the brake becomes jammed up, how will you apply the brake ? You have got to loosen the screws, open it out and remove the brake and actualy allow the machine to rnove. In fact the judiciary wanted to .play the role of the executive. One minute. You can ring the bell when 1 take more time ...

DR. V. P. DUTT (Nominated): Today Shri Bhupesh Gupta is not here.

SHRI V. B. RAJU: I do not want to take the place of Shri Bhupesh Gupta.

1 would like to bring to the notice of the House that in 1968 when 1 wj, the Minister of Civil Supplies and Revenue, I refused to allow rice to be exported outside by the rice millers. They went to tha court under the writ jurisdiction under article 226. I will request the Law Minister to examine this article also. A time will come for its examination also. When it

went to the High Court, the Judge gave two export permits. One day 1 met the Chief J ustice at a dinner. 1 told him: "Your brother Judge has given permits. It is an executive function. How can the judiciary assume executive functions? 1 do not mind. The legislature is sitting tomorrow and 1 will make an announcement there that if the judiciary wants to assume executive functions, let them collect tax and take their salaries. Why should I collect taxes and pay their salaries T It is not their function. And, Sir, let the judiciary in this country realise where the demarcation line is between the judicial functions and executive functions.

Constitution {Forty-firs,

Sir. it is not enough for one to be just intelliaent; one should be wise also. Sir, there are many people in this country who are intelligent and who are intelligent enough to argue, to bring out the niceties of law and to actually go by the precedents. We too have got precedents. What are these precedents, after all ? I think the first thine that Ihe judiciary should get rid of is its mania for precedents. A precedent is a particular action taken at a particular point of time and it was relevant only at that time. Now, the situation has changed. Is the judiciary merely a collection of benches or chairs. Are they not human beings? Don't they take the changed circumstances into account and form their views accordingly? Therefore. T say that the judiciary in this country should not work as a brake. Let it not work as a brake, as a permanent brake. We are determined about it, Sir

Secondly, Sir, the question is as to who is to rule the country.

AN HON. MEMBER: Parliament.

SHRI V. B. RAJU: I think we have decided it once already. Probably, our judictary needs to be told about it time and again. I think we would be failing in our duty if we do not make them realise this. It is the people's institution, the representative institution, the Parliament, which has the last word and this must be made known

to them. Anyhow, Sir, this may not be very much relevant to this amendment. But one thing 1 would say: As I said a few minutes ago, the Prime Minister, along with the President and the Governors, should also be immune from or should not be subjected to proceedings in a court of law for taking any action during the term of his office. Of course, in respect of civil matters, necessary provision is there and civil law will actually have its own i

Sir, I wholeheartedly support this amendment. I would also remind the Law Minister of what he has said and I would request him to see thai we have what he has said. He has said that a second look at our Constitution is necessary. Therefore, instead of going in for amendments one after the other, let us see the Constitution whollj and in an integrated way. Thank you. Sir.

श्री महाबीर प्रकाद शक्त (उत्तर प्रदेश) :

मध्यक महोदप, उन विशेषक का समर्थन करके
समय मृते इस रेण में भी छोर विरोधी पार्टियों

के बह तर्क सामने साते हैं जो प्राय: यह कहा
करने हैं कि संविधान तो हमारा कोई ऐसा सैकामेन्ट है कि जिने वार-बार आप बदन नहीं सकते ।

मृते इस बात का हुएँ हैं कि गणतन्त्र के 25 के
वस में विशेषकर संसद के इस इमरकेंगी सब

में इस संविधान में कई महत्वपूर्ण संशोधन हुए
है जिनके बारे में यह कहा जा सकता है ठीक
तौर पर कि देर सायद कुमरन सामद'।

मान्यवर, यदि हम इस देश में महाम में जो कपड़ा पहनते हैं बारों महीते धगर वहीं हम लड़ ख और काश्मीर में पहने तो हमें शायद जीवित रहना कठिन हो जाएगा । बचपन में जो कपड़े हमारे पिताजी ते हमें 5 वर्ष की उम्र में निला दिये हों और 25 वर्ष की उम्र हो जाने के बाद भी हम वहीं पहनते रहें तो यह संभव नहीं होगा। शायद फट भी जायेंगे । इसी तरह से गमियों और जाड़ों में भी सन्तर रहता है । यह बात जिम्म तरह से व्यक्तियों पर लागू होती है उसी प्रकार ममाज और देश के लिये भी लागू होती है। यह जगत 18वीं, उभीसवीं और बीसवीं शहादों के प्रविद्धें में जिनती जल्दी से बदल रहा था उससे

(त्रो महाबीर प्रसाद श्क्ल) कई सी गना तेजी से अब बदल रहा है। जो बातें द्याज से 20 वर्ष पहले, 25 वर्ष पहले सामाजिक भान्यतायें, राजनीतिक मान्यतायें और ग्राधिक मान्यतावें जो भी रहीं हों उस समय की परिस्थित के अनुसार, आज किसी भी देश में किसी भी प्रणाली में वह नहीं रह सकती है सौर झाने वाले वर्षों में की नहीं रह सकती। यह प्रगतिशील मानव यदि यह कहे कि हजारों वर्षी पहले हमारे प्रवेजीं ने जिस प्रकार में खाना खाया था, जिस प्रकार में कपटे बनाये थे, जिस प्रकार से वेणभूषा बनाई थी. उसी प्रकार से हम ग्राज भी रहेंगे या ग्राने वाने बधी में जब हम चन्द्रलीक में जाने लगेंगे तब भी उसी प्रकार से रहेंगे तो यह बात नहीं हो सकती । इमलिये मनध्य को डिफाइन किया गया है कि वह एक विवेक्कील प्राणी अर्थात रेणनल एनिमल है इसीलिये मन्ष्य को स्टैगनैण्ट नहीं होना चाहिये बल्कि उद्गतिशील, प्रगतिशील होना चाहिये. काल के धनकल ग्रीर समय के अन-कल उसे बहते ग्रीर बदलते जाना चाहिये । यह कहें कि हवाई जहाज निकल आया तब भी बैल गाडी पर चलेंगे तो बात ठीक नहीं जान पडती।

इसी प्रकार संविधान में जितने भी हमारे नियम ग्रधिनियम हैं वे सब परिस्थित के अनुसार इस समाज को आगे ने जाने के लिए है. उसके कल्याण के लिये हैं न कि उसके मार्ग में बाधा डालने के लिये। यह मंशोधन विधेयक को स्राज स्राया है मैं समझवा हं पता नहीं हमारे संविधान निर्मा-ताझों को उस समय यह बात ध्यान में क्यों नहीं आई । आदिकल 361 में जहां दो महान पद,---यनियन के ग्रध्यक्ष या राज्यों के ग्रध्यक्ष सुरक्षित रखे हैं, मैं समझ नहीं पाया वहां इससे वहीं अधिक महत्व का पद जो प्रधान मंत्री का पद है नयों छोड़ दिया गया है ? उसके व्यक्तित्व में देश को सारी शक्ति जिसे ग्रामुख शक्ति कहते हैं, निहित होती है। वह देण की तरफ से, राष्ट्र की तरफ से बोलता है, कदम उटाता हैं, राष्ट की तरफ से देश को दिशा दिखाता हैं. वह राष्ट्र को आगे ले चलता हैं। ऐसा जिसका ध्यवितस्य होता है वही राष्ट्र को सुरक्षित रखता है, राष्ट्र की एकता को दह रखता है। ऐस व्यक्ति छोटी-छोटी उच्छुंबलता उत्पन्न करने वाले व्यक्तियों की वजह से छोटी-छोटी परेणानियाँ में, उलझनों में पहे तो न केवल इस पद का महत्व बल्कि इस देश का महत्व भी गिरता है। इसी दृष्टिकोण से ग्राज यह विशेषक ग्राया है ग्रीर मैं इसका स्वागत करता है।

माननीय अध्यक्ष जी, हमारे विधि मंत्री जी ने इसी सब में कई बार संविधान संशोधन विधेयकों पर वक्तव्य दिये हैं । उन्होंने ग्रपने वक्तव्य में कहा है कि संविधान की पुनः समीक्षा ग्रावण्यक है। मैं समझता हं इस सदन में जितने हमने संशो-धन विशेषक पारित किये हैं वे इस बात के प्रमाण हैं कि निण्चय ही इस संविधान की समीक्षा ग्रावण्यक है और इस समीका के लिये विलम्ब करने की भी जरूरत नहीं है। मेरा एक सझाव है कि हमने यह धनभव किया है कि तेजी में कुछ संशोधन जो हमने किये हैं मेरी विनम्न सम्मति में उनमें कुछ खामियां खटियां रह गई हैं। कहीं-कही तो जल्दी में हमने उन पर ग्रच्छी तरह से विचार भी नहीं किया भीर यक्षिका स्थान यक्षिका ही रख दिया है। जैसा द्याप जानते है कि कोई विधेयक हमारे सामने ब्राता है तो उसके लिये हम जोइन्ट सेलेक्ट कमेटी भी बनाते हैं । मेरा यह मुझाव है कि इस संविधान में मुधार लाने के लिए जोड़न्ट सेलेक्ट कमेटी भी बनाते हैं पहले दोनों सदनों के सदस्यों की एक छोटी सी कमेटी बना दी जाये जिसमें ऐसे व्यक्तियों को रखा जाये जिनका संवि-धान से संबंध हो और जिन्हें सामाजिक जीवन का भी अनमव हो और वह कमेटी संविधान पर थोड़े से निर्धारित समय के ग्रन्तर्गत विचार करके दो मझाव दे। एक मझाव तो यह है कि वह बतायें कि ऐसे कीत-कीन से प्रार्टिकल हैं जिनमें तात्कालिक संशोधन की स्रावण्यकता है **धौ**र दूसरा। यह कि जो संशोधन पद्धति है जिससे यह संसद संविधान में संशोधन करती है उससे अच्छी और व्यापक पद्धति अगर मुझा सकें तो अच्छा है। साथ ही यह भी निवेदन करना चाहता है कि यदि कहीं उनकी दृष्टि में संविधान में, आज की बर्तमान परिस्थित को देखते हुये, प्राधिक मीतियों को दिष्ट में रखने हुये. राजनीतिक लक्ष्य को दृष्टि में रखते हुये श्रीर सामाजिक जीवन को सुखमय बनाने की दृष्टि से मुधार करने की श्रावश्यकता हो तो वह यह भी बात सुझार्ये कि क्या इसको संविधान निर्माबी सभा को देने की श्रावश्यकता है।

C institution (Forty-first

हम देखते हैं कि विधि यह है कि जो हम संशोधन विधेयक पर करते हैं, कानन बनाते हैं वह हमारे ला विशाग के एक्सपर्ट, जिस विभाग का वह बिल हो, यह विभाग ग्रीर तीसरे वित्त विभाग मिलकर बनाते हैं । उसमें हम लोगों का, संसद सदस्यों का कोई योग नहीं होता है और ग्रगर कोई योग भी होता है तो वह सैलेक्ट कमेटियों के रूप में ही होता है। लेकिन मंत्रालय में इस प्रकार की कोई सेलेक्ट कमेटी नहीं होती है । इसके छलाना हमारे उपर व्हिप का भी प्रभाव होता है । हम व्हिप के अधीन होते हैं, सरकार के अधीन ग्रीर उनकी इच्छा के ग्रधीन होते हैं। लेकिन मैं चाहता हूं कि कोई ऐसी कमेटी बनाई जाये जो किसी व्हिप के अधीन न हो और वह कमेटी सरकार को घपने सुझाव दे। मैं यह भी चाहता है कि हमारे विधि मंत्री इस सुझाब पर विचार करें और एक्सपर्ट लोगों की ऐसी कमेटी बनाये जो सरकार को संवैधानिक संशोधनों के बारे में अपने सङ्गाव दे। मैं यह भी निवेदन करना चाहता हं कि सरकार ने अभी तक संविधान में जो भी संशा-धन किये है ये सब धावश्यक थे धौर मैं उनका हृदय से समर्थन करना हं। मैं समझता हं कि ये सारे संबोधन समयानकल थे. लेकिन फिर भी उनकी समीक्षा की जरूरत है। यह बात मैं अपनी विनम्न सम्मति से एक सार्वजनिक कार्यकर्ता होने के नाते ग्रीर थोड़ा बहुन यानन का जो मझे ज्ञान है, उसके ग्रनसार यह रहा है। मैं यह मानता है कि संविधान में जो भी संशोधन किये गये हैं वे नितान ग्रावश्यक हैं । लेकिन मैं ग्राहहपूर्वक निवेदन करना चाहता हूं कि विधि मंत्री महोदय इस बात पर गम्भीरतापुर्वक विचार करने की कृपा करें कि हमारे देश के संविधान में किस प्रकार से और कौन-कौन में मंगोधन किये जाये। जो सझाव मैंने दिया है उसको भी वे सरकार के सामने धौर महिमंडल के सामने रखने की कुपा करें। मैं समझता हं कि अब समय अग्रागया है जब कि हमें सम्पूर्ण संविधान में संशोधन करने की बात पर गम्भीरता पूर्वक विचार करना चाहिए। अभी स्थिति यह है कि जब हम थोड़ा-थोडा करके मंत्रिधान में संशोधन करते हैं तो हमारी नोयत पर हमला होता है और यह समझा जाता है कि हम किसी वस्तुस्थित को सामने रख कर या किसी व्यक्ति विशेष को सामने रखकर कार्च करते हैं । इसलिए आज श्रावश्यकता इस बात की है कि हम इस बात पर गम्भीरतापुर्वक विचार करें कि हमारे देश के मामाजिक. राजनैतिक और श्राधिक लक्ष्यों के धनकल हमारा संविधान चल पा रहा है या नहीं। हमारा आकार जिस प्रकार से बढ़ता जा रहा है उसको दृष्टि में रखते हुए हमें इस बात पर विचार करना होगा कि हमने जो संविधान रूपी वस्त्र पहन रखा है, वह हमारे शरीर के अनुकृत है या नहीं । कहीं उससे हमें कीश तो नहीं जगने लग गया है ? इसके कारण हमारे देल के हितों और समाज के हितों को तो कोई हानि नहीं हो रही है ? हमारे देश के राजनैतिक जीवन में जिस प्रकार की उच्छं-खलता पैदा हो गई है उसके कारण बास्तविक स्थिति उभर कर सामने नहीं ब्रा पा रही है लेकिन मैं समझता हूं कि ग्रब ऐसी परिस्थितियां आ रही हैं जिनको ध्यान में रखते हुए हमें संविधान पर सम्पूर्ण इप से संशोधन करने पर विचार करना होगा । इन णब्दों के साथ मैं इम विश्रेयक का हृदय से समर्थन करता हं।

श्री सुलतान सिंह (हरियाणा) : सभापति जी, संविधान में जो संगोधन विशेषक मंत्री जी लाये हैं, मैं इसका स्वागत करता हूं। हमारे कांस्टिट्यूगन के फ्रेमसें ने एक आदर्ग को सामने रखकर कांस्टिट्यूगन को बनाया था। वह चाहते थे कि हिन्दुस्तान का प्रत्येक व्यक्ति इस कांस्टिट्यूगन की छाया में पैदा हो और अपने विकास के रास्ते पर चल सके। वह अपनी आत्मा की आवाज को जनता के सामने प्रकट कर सके। अपने ख्यालात को पूरा दिल खोलकर सामने रख सके और उसका इतना विकास हो कि उसको फिर कोई दक्षा न सके। यह भावना लेकर के हमारे बुगरों ने हमारे इस कांस्टिट्यूगन को बनाया था। उनके सामने यह नक्या नहीं था कि हिन्दुस्तान

[श्री सुलतान सिंह]
में कभी ऐसे लोग भी विरोधी दलों में आ सकते हैं जो कांस्टिट्यूशन की आड़ लेकर इस प्रकार के कमें इस देश में करने के लिये तैयार हो सकते हैं जो देश के और आम जनता के हितों के खिलाफ हों। अब तक हमारे संविधान में जो अमेन्डमेन्ट्स लाये गये हैं वे एक्सफे-रिमेन्ट के आधार पर लाये गये हैं। जैसे जैसे हमारे सामने एक्सपेरिमेन्टस आते हैं वैसे वैसे हम उसमें संशोधन करते चले जा रहे हैं। सभापति महोदय, मैं कल भी कह रहा वा और प्राज भी कह रहा हूं कि हमारे देश में

कोई विरोधी दल नहीं बढ़ पाया है। 12 Noon और हमारे कांस्टिटवंशन में जो सबसे बड़ी कमी रही, जिसके तहत हमने रेथ्रेजेंन्टेशन चाफ दी पीपुल ऐक्ट बनाया उसमें जो सबसे बड़ी एक कमी रही वह यह रही कि हमने रीजनल पार्टियों को भी पीलि-टिकल पार्टी की मान्यता दे दी. हमने रीजनल पार्टियों को भी राष्ट्रीय पार्टी बना लिया । उसका एक नक्सान हमको यह रहा, हमारी डेमोकेसी को, कि रीजनल पार्टी सेन्टल पार्टी नहीं हो सकी, वह अपना राष्ट्रीय स्वरूप बना नहीं सकी और जब उनका राष्ट्रीय स्वस्य बन नहीं सका, जब वे ग्रागेंनाइज कर नहीं सके सारे राष्ट्र में एक पार्टी के रूप में, तो फस्ट्रेट होकर पार्टी-लेस देमोकेसी का नारा देना शरू किया। ग्रगर हम एक ऐक्ट पास कर देते. एक कावन बना देते कि पोलि-टिकल पार्टी की नारीफ वह होगी, राष्ट्रीय दल की तारीफ वह होगी जो कत्याकुमारी से काश्मीर तक काम करे, राष्ट्रीय पार्टी वह होगी जो समुचे भारत के हर प्रदेश में एक तन्त्रीम पर खड़ी हो, तब शायद हम को उतनी दिक्कत नहीं ग्रासी जो दिक्कत ग्राज हमको पेण हो रही है। वह यह हो रही है कि हमने रीजनल पार्टियों को, पोलिटिकल पार्टियों को मान्यता दे दी और रीजनल पार्टियों ने कम्यनंल ब्राधार के ऊपर पार्टियां खडी करना शरू कर दीं-जहां मसलिम मैजारिटी थी वहां मसलिम लीग पोलिटिकल पार्टी बनी, जहां सिख मैजारिटी थी वहां सकाली पोलिटिकल पार्टी बनी, जहां जाट मैजारिटी थी वहां चरण मिह की बी० के ॰ डी ॰ पोलिटिकल पार्टी बनी, यानी जैसी जैसी जिसकी जहां जहां मैजारिटी हुई वैसी पोलिटिकल पार्टी बनी । नमिल एक ऐसी जवान है हिन्दस्तान की जिसकी

हम बहुत ऊंची जबान मानते हैं, बड़ी खबसुरत लिटरेंचर वाली जबान है लेकिन वहां भी तमिलनाड़ के भंदर डी० एम० के० द्राविड मनेल कडधम के नाम से पार्टी का गठन हुआ। यह जो हमने रीजनल पाटियों को मान्यता दी इसका हमको सबसे बडा नक्सान यह रहा कि एक खबस्रत विरोधी दल हमारे मकावले में आ नहीं पाया और जब बह सा नहीं पाया, तो 3 तरीके हो सकते हैं। सबसे बढिया तरीका तो हमारे कांस्टीट-संशन फ्रेमर्स ने यह रखा था कि पांच साल में बनाव हो। धीर उसमें जो पार्टी जीत जाए वह टेजरी बेन्व एए बैठ जाए, जो पार्टी हार जाए वह बाच करे 5 साल तक हमारे काम को और हमारी कमियों को जनता के सामने रखे और जनता को 5 साल तक विन ग्रोवर करने की कोशिश करे । लेकिन ऐसा हमारे देश में नडी हया; चनाव लडे उन लोगों ने पर चनाव में धा नहीं सके। फिर एक नया तरीका निकाला । उन्हीं लोगों ने नया तरीका क्या निकाला कि गांवों में गरीब प्राटमी को बोट मत डालने दो । पोलिंग स्टेशनों के अपर लाठियां लेकर खडे हो गए जिससे गरीब बादमी बोटिए त कर सके । लेकिन गरीब बादमी ने हिम्मत बांधी, लाठी-इंडे का मुकाबला किया और पोलिंग वय तक पहुंच गए और फिर इन्दिरा गांधी को कामयाब किया। तो लाठी डंडा भी जब विरोधी दल का कामयाब नहीं हमा तो विरोधी दल ने दसरा हियार निकाल, भौर दूसरा हथियार कौन सा?-कि ब्रदालतों से न्दिक्बर दिलाओं। अगर एक अफसर का ट्रांसफर कर हो तो हाईकोर्ट के ग्रंदर रिट, कि प्राइम मिनिस्टर ने माला फाइड इन्टेंशन से ऐसा किया है; और एक मंत्री केहीं सडक निकाले तो हाईकोर्ट के घंदर रिट कि चितिस्टर ने माला फाइडे इन्टेंशन से ऐसा किया है। तो विरो-धियों ने कोशिण की कि जडीशियरी से स्टिक्चर दिल-बाधो ताकि ये लोग कुसियां छोडें।

हमारे कांस्टीट्यूशनल फोमसं को कभी वह इस्म नहीं था कि इस देश में इतना घटिया विरोधी दल आयोग कि वह पार्टी तक नहीं बना सकेगा और पार्टी-लैस डैमोकेसी की बात करेगा। उनको यह कमी ख्याल नहीं था कि जुडिशयरी इतनी चीप भा आयेगी कि जो विदेशी एजेन्टीं के साथ मिलकर काम करेगी। मैं इलाहाबाद के जज की बात करता हूं कि एक पढ़ा-लिखा इंमान जिसमें चीडासा भी कामनसैन्न होगा— मैं तो जैसैन हूं, अंग्रेजी भी नहीं पढ़ा हूं, लेकिन मामुली से मामनी इंमान जो खेन में डंगर चलाता है. हल चलाता है, उससे कोई जाकर पूछे कि हिन्दुस्तान में यणपाल कपुर की पर्सनलिटी बड़ी है या इन्दिरा गांधी की बड़ी है ? सारा भारत इन्दिरा गांधी का नाम लेगा। इन्दिरा गोधी, जिसके दादा ने उत्तर प्रदेश में काम किया, जिस की दादी ने उत्तर प्रदेश में काम किया, जिसके पिता ने उत्तर प्रदेश को नर्स किया, जिस की माता ने उत्तर प्रदेश की नर्स किया, जिस के पति देव ने राय-बरेली को नर्स किया, उस कांस्टीट्यएन्सी के ग्रन्दर इन्दिरा गांधी यशपाल कपूर की मदद से जीतती हैं, यह कोई क्या कामनसंस की बात है ? क्या कांस्टीटय-शनल फेमर्स को यह पता था कि ऐसे घटिया और कमीने जब भी इस देश में हो सकते हैं ? कांस्टीटयलन फेममं को यह इसम नहीं था। वे समझते थे कि जज वडे ऊंचे दर्जे के जब होगें। वे समझते थे कि विरोधी दल बढ़ा हैल्दी किटिसिज्म करेगा। कांस्टीट्यलनल फेमर्स समझते थे कि हम देश में एक एक व्यक्ति की बृद्धि का विकास कर देंगे ताकि हर बादमी स्वतंत्रता के माथ ग्रंपनी ब्रावाज उठा सके।

सभावति जी, मुझे बड़े दुःख के साथ कहना पड़ रहा है और मैं आप से प्रार्थना करता है और आपकी माफंत श्री गोखले साहबं से प्रार्थना करता है कि अगर देग में इमोकेसी की ईमानदारी के साथ ग्राप चाहते हैं कि वह जिन्दा रहे. तो आप रीजनल पार्टियों पर बैन लगा दें। रीजनल पार्टियों का राष्ट्रीय हुए होना चाहिये ताकि कोई विरोधी पार्टी हमारे मकावले में या सके । इंग्लैंड में डैमोकेसी के अन्दर जब लेकर पार्टी जाती हैं तो कंजरबेटिय पार्टी ह्या जाती है छीर जब कंजरवेदिव पार्टी जाती हैं जो लेबर पार्टी या जाती हैं। लेकिन हमारी डैमोकेमी तो खतरे में हैं। बाज बगर हम चले जायें, कांग्रेस पार्टी चली जाये, इन्दिरा गांधी जभी जाये, तो इस देश का नवशा वह बने जो ईस्ट इंडिया कम्पनी के जमाने में था। किसी प्रान्त में किसी पार्टी का राज हो जायेगा, किसी प्रान्त में किसी पार्टी का राज हो जायेगा और यहां पर, इन दैजरी बैंचेज पर 25 पार्टियां मिलकर बैठेगीं स्नौर लाबी में जना बजेगा। तो मैं यह कहता है कि यह जो रीजनल पार्टियां हैं, उनको बैन कर दीजिये। राष्ट्रीय पार्टी केवल वही हो, कन्या कुमारी से लेकर काण्मीर तक जिस की तनजीम रहे। किसी गज को इस तरह का जज नहीं बनाना चाहिये थीर मैं तो कहना हूं कि ऐसे जजों को सजा दी जानी चाहिये कि जिस की अक्ल इतनी काम नहीं करती है कि इन्दिरा गांधी जी बड़ी है या यणपाल कपूरे बड़ा है ? मैं तो समझता हूं कि जो जज है बंह सी० आई० ए० का एजेन्ट हो सकता है या फिर पागल हो सकता है। उसकी जगह या तो अमेरिका में हो मकती है या फिर आगरे के पागल खाने में हो सकती है।

श्री रणबीर सिंह (हरियाणा) : बरेली में श्री पागलखाना है !

श्री सुलतान सिंह: बरेली में पांगलखाना है तो वंहां भी ठीक जगह है । सभापति औ, मैं एक साधारण आदमी हूं, एक लैमैन हूं और आपकी मार्फत फर यह निवेदन करना चाहता हूं कि यह जो माननीय मंबी जी विधेयक लाये हैं, उसका मैं पूरा समर्थन करता हूं और पूरी ताइंद करता हूं । मैं आप से अला करता हूं कि इस देश मैं लोकतंत्र को बचान के लिये रीजनल पार्टियों पर बैन लगा दिया जाना चार्टिय और राष्ट्रीय पार्टियों को भान्यता दें ताकि इस देश का नक्या बन सके । इतनी ही प्रार्थना मुझे करनी है ।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : श्रीमान, संविधान की धारा 361 में राष्ट्रपति ग्रीर राज्यपाल के लिये जो व्यवस्था है वह 1950 में जिस तरह की स्थित देश में श्री उसके श्रनुसार की गयी थी । उस समय सम्मान के पदों की सुरक्षा की आवश्यकता थी, इसीलिये राष्ट्रपति ग्रीर राज्यपाल के पदों की सुरक्षा के लिये धारा 361 में यह व्यवस्था की गयी । ग्राज काम के पदों के लिये सुरक्षा की आवश्यकता है । राष्ट्रपति ग्रीर राज्यपाल का पद सम्मान ना पह है ग्रीर प्रधान मंत्री का पद काम का पद है । ग्राज की परिस्थिति में काम ग्रीर जिम्मेदारी के पद के लिये सुरक्षा की

श्रीमान, संविधान का संबोधन किसी कौम की जिन्दादिली की निशानी होती है। जो कौम जिन्दा होती है और जो प्रगति के पय पर होती है उसके लिये आवस्थक होता है कि बदली हुई राजनीतिक सामाजिक और आर्थिक परिस्थितियों के अनुसार

[श्री नागेश्वर प्रसाद णाही] अपने संविधान का संशोधन करती रहे । श्रीमन, जो पानी बहता रहता है, जिसमें रवानी होती है, जो धारा होती है वह गढ़ होती है और जो पानी स्टेगनेन्ट होता है, स्थिर रहता है वह अगद्ध हो जाता है, उसमें भद्भता नहीं रहती । जिस समय 1950 में यह संविधान बना उस समय गांधी जी की हत्या होने के कारण राष्ट्रीय स्वयं सेवक संघ मर बका था, समाप्त हो चका था और किसी को इस बात की कल्पना नहीं थी कि यह जहर की गांठ 25 साल के अन्दर फिर उभर आयेगी। उस समय देश के बंटवारे के कारण-ग्रीर एक तरह से इस देण की हत्या के कारण-साम्प्रदायिकता मर चकी थी, इस देश में मस्लिम लीग का कोई नाम-लेवा नहीं था, लेकिन ग्राज देश में साम्प्रदायिक मिक्तियां बहुत बलवान होकर उभर आयी हैं और वे देण की ग्रखंडता के लिये और देश की सार्व-भौमिकता के लिये बहत बहा खतरा बन कर सामने चा गयी है।

श्रीमन, देश की आजादी के साथ-साथ देश के रजवाड़े भी समाप्त हो चके थे, उनसे कोई खतरा नजर नहीं ग्राता था। ग्राज वे रजवाडे राजा के रूप में नहीं बहिन थैंलीशाहों के रूप में, करोड-पति के रूप में, उनको जो प्रिवीपसं का रुपया मिला उसको इस्तेमाल करके और उनके पास जो असीमित हीरे और जवाहरात हैं उनको इस्तेमाल करके समाज के लिये खतरा उत्पन्न कर रहे हैं। उस समय के पंजीवादों का भी दूसरा स्वरूप था। गांधी जी ने कहा था कि ग्रपने धन को वे ट्स्टी के रूप में इस्तेमाल करें और उनसे यह ब्राशा की थी कि देश के पंजीपति अपने धन का उपयोग समाज की सेवा में करेंगे। मगर आज वे क्या कर रहे हैं ? भ्राज देश के पंजीपति, मिलमालिक ग्रपने धन का इस्तेमाल समाज के शोधण के लिये कर रहे हैं। बिड़ला, टाटा भ्रादि कितने ही लोग हैं, जिनकी हैसियत 50 करोड़ की थी, अब 200 करोड़ की हो गयी है। जिनकी हैसियत 100 करोड़ की थी 1000 करोड़ की हो गयी है। इस 25 साल में ऐसा हुआ। तो सारी परिस्थितियां ही बदल गयीं । सारे देण का स्वरूप ही बदल गया है और उस समय हमारी आबादी देश के

बंटवारे के बाद 35 करोड़ रह गयी थी, आज हम 65 करोड़ हो गये हैं। तो आज की परिस्थिति में आवश्यक हो गया है कि हम आज की परि-स्थिति के प्रनसार प्रपना संविधान बनावें और इस परिस्थिति में यह और भी मावश्यक हो गया है कि हम संविधान में सारे मलभत परिवर्तन करें। श्रीमन, बाज भारत की प्रधान मंत्री केवल प्रधान मंत्री ही नहीं हैं परन्तु वह भारतीयता, भारतीय एकता, भारतीय उत्थान और भारतीय प्रगति की प्रतीक बन चकी हैं। ऐसी हालत में यदि किसी किमिनल कोर्ट में कोई मुकदमा उन पर बले, कोई ग्रादमी उन को किसी त्रिमिनल केस में डैग करे तो राष्ट्र का सम्मान समाप्त हो जायेगा । यह संशोधन बहुत पहले खाना चाहिए या भीर जिस किसी ने इस संशोधन का सुझाव दिया उस ने बहुत ही हितकर काम किया है। श्रीमन, मैं विधि मंत्री जी से झाप के द्वारा यह भी निवेदन करूंगा कि आज देश के पंजीपति और करोडपति श्रपनी थैली के बल पर इस संसद को भी ध्रपवित करने की कोणिण करते हैं। किसे नहीं मालुम कि देश के बहुत से करोडपति, बिड्ला ग्रादि बोट खरीद कर इस संसद में ब्राते हैं ब्रौर ब्रथने रूपसे के बल पर इस संसद में बैठते हैं। मैं श्रीमन, विधि मंत्री जी से यह भी निवेदन कहंगा कि वह संविधान में इस तरह का संशोधन प्रवश्य लायें जिस के द्वारा जो धैलीशाह हैं, जिन के पास 5 या 10 लाख की जो भी सीमा निर्धारित कर दी जाये, उससे ग्रधिक की संपत्ति हो उन का राइट ग्राफ फ्रेंबाइज छिन जाना चाहिए । इस गरीव देश में उन लोगों को राइट ग्रॉफ फेंबाइज नहीं होना चाहिए जो करोडपति हों धीर ग्रपने रुपये के बल पर समाज को दिखत कर रहे हों। मैं विधि मंत्री जी के विचारों से धवनत हुं। उनकी पूरानी भावनाओं से भी अवगत हं ग्रौर नयी भावनाओं से भी अवगत हं। मुझे पूरा विश्वास है कि वह संविधान में इस प्रकार का संशोधन ग्रवश्य लायेंगे ताकि पैसे के बल पर, धन के बल पर इस संसद की मर्यादा और गरिमा पर यांच न लायी जा सके।

श्रीमन्, ग्राखिरी बात कह कर मैं समाप्त करूंगा कि इस तरह का संगोधन इस लियें ग्रीर भी आवश्यक है कि ग्राज की कांग्रेस 1950 की कांग्रेस नहीं है। बाज की कांग्रेस ने प्रजातांत्रिक समाजवाद को ग्रपना ध्येय बनारखा है जो कि 1950 में नहीं था । आज की कांग्रेस वह काम कर रही है जो 1950 की कांग्रेस ने सोचे भी नहीं थे । बैकों का राष्टीयकरण, 1948 में हम लोगों ने कांग्रेस छोड़ी महज इसलिय कि हम लोगों की मांग थो कि वैकों का राष्ट्रीयकरण करो । हम लोगों की मांग थी कि प्रिकी पर्सेज को धबालिश करो, हम लं।गों की मांग थी छि **ब्रा**यात निर्यात ब्यापार का राष्ट्रीयकरण करो । आज की कांग्रेस ने यें सारी मांगें मान ली हैं श्रीर सबको कर दिखाया है। ग्रायान नियीन व्यापार का राष्ट्रीयकरण हो गया, बैंकों का राष्ट्रीयकरण हो गया भ्रोर प्रिबी पसं समाप्त हो गया । इसलिए समाजवादी जो 1948 में कांग्रेग छोडे थे आँ।र जिन मृत्यों पर छोड़े थे वे मारी मांगें कांग्रेस ने मान ली हैं छौर छाज की कांग्रेस मही माने में समाजवादी कांग्रेस है, 1950 की कांग्रेस नहीं है । 1975 में यह बावश्यक संशोधन लाये हैं जिसमें प्रधान मंत्री जी के लिए जो काम का पद है उसके लिए सुरक्षा प्रदान की जाए । धन्यवाद ।

GMttifttfu {Fartyfi-rts

थी श्यामलाल यादव (उत्तर प्रदेश): माननीय सभापनि जी, इस विधेयक का सहर्ष स्वागत करते हए मैं केवल दो वातें निवेदन करना चाइता था ।

जहां तक विधेयक का सम्बन्ध है, उसमें मेरी समझ में दो ही बातों में संशोधन उपस्थित हचा है । एक तो श्रव तक राष्ट्रपति ग्रथवा राज्यपाल के प्रति कार्यवाही करने के लिये जिस प्रकार की व्यवस्था थी, उसमें थोड़ा सा परिवर्तन किया गया कि वे केवल अपना पद धारण करने के दौरान ही सुरक्षित नहीं रहेंगे, उसके उपरान्त भी उनको संरक्षण प्राप्त रहेगा । दूसरा जो किया गया, पहले दो महीने का नोटिस देना ग्रावत्रयक था, उसको हटा दिया गया है । मैं समझता हं कि बहुत उचित हुमा । एक ही परिवर्तन इसमें नया जोड़ा जा रहा है कि प्रधान मंत्री को भी उस श्रेणी में रखा जा रहा है। जैसे माननीय ग्रीर सावियों ने कहा, इसमें कोई दो रायें नहीं हैं कि जो प्रधान मंत्री हमारे संवि- धान में धुरी हैं, जिसके चतुर्दिक हमारे जनतंत्र का चक्का चलता है, ग्रगर प्रधान मंत्री सरक्षित नहीं रहते हैं, अगर प्रधान मंत्री का पद इस प्रकार के बाक्सणों के लिये खुला रहता है, तो मैं समझता है कि प्रधान मंत्री धपने दामित्व का निर्वाह सफलतापूर्वक नहीं कर सकता । इसमें किसी व्यक्ति विशेष का कोई सवाल मुझे दिखाई नहीं देता, बल्कि यह सिद्धान्तीं का सवाल है।

मान्यवर, जब हमारा संविधान बना, 1950 में. उसमें भी आपको स्मरण होगा कि उस संबिधान सभा में कांग्रेस पार्टी शरीक थी ग्रीर उसमें देश के वृद्धिजीवियों को, विद्वानों को, विधि विशेषओं को, समाज सेवियों को शरीक किया था और अधिकांश विरोधी दलों ने उस संविधान सभा का बहिष्कार कर रखा था । उसमें भी जो संविधान बना था उसी संविधान का वही विरोधी दल जिन्होंने उसका बहिष्कार किया था बाद में उन्होंने उसका समर्थन किया और भाज वे उसे एक पवित्र ग्रन्थ की तरह मानते हैं। ग्राज भी वही स्थिति पिछले कुछ दिनों से मान्यवर, चल रही है । इधर जब दो तीन विधेयक पेश हुए संविधान में संशोधन करने के लिये तो उसका भी विरोधी दल वहिष्कार कर रहे हैं। कुछ विरोधी दल जो इसके समर्थक हैं वह सदन में उपस्थित हैं। मैं समझता है कि 1950 के पश्चात् जो भी संविधान में संशोधन हो रहे हैं उसमें बहुत से दलों और लोगों का सहयोग प्राप्त है। इसलिये जो परिवर्तन यव प्रस्तुत है, प्रधान मंत्री को उसमें शरीक करने के लिए, मैं समझता हूं कि अगर किसी के दिल में यह शंका उठती है तो वह निर्मल है, निराधार है। उस पद के ग्रधिकारों का उपयोग करने का यह सम्चित प्रयास किया गया है क्योंकि संविधान देश के लिए कोई पवित्र ग्रन्थ में नहीं समझता, बल्कि इसके विकास ग्रौर समृद्धि के लिए इसकी विविध प्रकार की सेवा करने का एक साधन मान्न है और जब आवश्यकता समझी जाए उनमें निर्वाध रूप से परिवर्तन होना चाहिये.। घव मैं भी इस बात से सहमत हूं कि समय ग्रा गया है जैसा कि कानून मंत्री श्री गोखले जी ने स्वयं कल कहा सीर साज भी कहा कि ं श्री श्यामलाल यादव ।

सरकार स्वयं यह महसूस करती है, वह भी महसूत करते हैं और सदन के अधिकांश सदस्य भी महसूस करते हैं कि म्राज संविधात पर पूर्ण रूप से पुनविचार करने की आवश्यकता हा गई है विशेष करके सम्पत्ति के जो अधिकार इसमें निहित हैं, जी विशेष स्थान संपत्ति के ग्रधिकार को दिया गया है उस पर नई चेतना की आवज्यकता है। पुरानी मान्यतायें बदल चकी हैं, पुराने विचार हमारे परिवर्तित हो चके हैं। इसलिए अगर हम उसमें परिवर्तन करें तो कोई ग्रमचित नहीं होगा स्रीर मैं समझता है कि जो विधि की व्यवस्था होंगी यह तो हमारे कानून मंत्री जी बतलायेंगे लेकिन सामान्य तौर से यह बात समझ में धाती है कि जब संविधान का यह संसद परिवर्तन कर मकती है तो चाहे प्रलग-प्रलग वैठकर करे या संयुक्त बैठक में बैठकर करे, पूरे संविधान की विवेचना करे, उस पर विचार-विमशं करे और जो नये दिष्टकोण हमारे सामने ग्राये हैं. जो नई समस्यायें उत्पन्न हुई हैं उनका निराकरण करने के लिए इस संविधान का श्राद्योपान्त पठन-पाठन दोना चाहिए और उसमें संगोधन होना चाहिये जिससे हमारा जो दृष्टिकोण है, लक्ष्य है उस को हम प्राप्त कर सकें। बाज विरोधी दल के कई नेताओं को सत्ता की भव ने उनकी मक्ति को क्रुंठित कर दिया है। एक त्तरफ वे संविधान की दूहाई देने हैं ग्रीर दूसरी तरफ उस संविधान की भावनाओं को तोड़ने के लिये, उस पर ब्राक्रमण करने के लिये उसी संविधान को नष्ट करने का बराबर प्रयास कर रहे हैं। में समझता हूं इस बीच हमने जो जन-प्रतिनिधित्व यधिनियम में संशोधन किये उनको जन-भावनाओं का समर्थन प्राप्त है, वे उनके ग्रनस्य हैं ग्रीर जो हमारी आवश्यकताएं हैं उनकी भी उनसे पृति की गई है।

इन ग्रद्धों के साथ एक बात और निवेदन करके मैं अपनी बात समाप्त कलंगा । मान्यवर. हाई कोर्ट और संप्रीम कोर्ट के जजेज की बात आई है। मैं समझता हं कोई व्यक्ति जिन परि-स्थितियों में उत्पन्न होता है, जिन परिस्थितियों में पलता है, पढ़ता है, बढ़ता है, जीवित रहता

है उससे उसकी भावनांग्री को ग्रलग नहीं किया जा सकता । यही कारण है कि आज हाई कोर्ट ग्रीर सुप्रीम कोर्ट में समाज के सम्पन्न वर्गों के व्यक्ति ग्रधिकांगतः प्रतिष्ठित हैं । वे समाज की गरीव जनता, समाज की उत्पीडित जनता, समाज की भूखी जनता का प्रतिनिधित्व नहीं करते हैं। उनमें इन भावनाओं का नितान्त सभाव है ! वे ऐसे बातावरण में पले हैं जिससे उनमें गरीबों की बात को समझने की क्षमता नहीं है। मैं कार्मन संबी जी से ब्राग्नह करूंगा कि कृपा करके जर्जैज के ग्रन्दर ग्राप ऐसे लोगों को रखें जिनकी भावनार्यं गरीबों के साथ हों. जो उनका प्रतिनिधित्व करें और गरीबों को ध्यान में रखें । इस बारे में दो उदाहरण मान्यवर, मैं देना चाहता हूं। हमारे प्रदेश में जमीदारी उन्मलन विधेयक पास हुआ था । माननीय कमलापति जी विपाठी उसके अग्रेता थे । उन्हें समरण होगा कि इस विधेयक में जो हमने उनको ग्रीधकार दिया था उस अधिकार से वंचित करने के लिये इलाहाबाद हाई कोर्ट ने एक बार नहीं अनेकों बार फैसले दिये और वार-बार गरकार ने ग्रध्यादेश के जरिये ग्रीर कानन में परिवर्तन करके जमीन जोतने बालों को श्रधिकार दिये । इसी प्रकार से जो किरायैदारों के लिये कानन बनते हैं, उनके खिलाफ जो मकान मालिकों के विचार बाले गंसिक होते हैं वे हमेशा मकान-मालिकों के पक्ष में फैसला करते हैं। सरकार के कानन के रहते हुये भी बार-बार हाई कोर्ट न ऐसे फैसने देती हैं जिनसे किरायेदारों को तकलीफ होती है और सरकार को कानन बदलना पड़ता है। ठीक वही स्थिति धाज जनता के इसरे श्रिविकारों के बारे में है। सरकार इस तरह के प्रगतिशील विधेयक पास कराती है सदन से भी ग्रौर इसरी विधान सभाग्रों से भी कि जिससे जनता का हित हो लेकिन हाई कोर्ट ग्रीर सुप्रीम कोर्ट उसे रह कर देते हैं क्योंकि उनकी विचारधारा ग्राम-जनता की विचारधारा से मेल नहीं खाती । ग्राप जानते हैं कि हाई कोटं बौर सुप्रीम कोटं में बड़े-बड़े घरानों के जो लोग हैं सौर ऐसे वरिष्ठ वकील हैं जो हजारों रूपया रोज कमाते हैं उनके परिवारीं के लोग जजेज होते हैं । हमारे उत्तर प्रदेश में कोई हरिजन ग्राज तक जज नहीं बना ।

कोई सरकारी वकील सुप्रीम कोट का जज नहीं वन सका तो कैसे हम अपेक्षा कर कि वे देश की गरीव जनता के साथ न्याय कर सकेंग ? उनकी न्याय की कल्पना और समाज की कल्पना एक तरफ है और अपना और परिवार का आदर्थ दूसरी तरफ है। उनमें सम्पन्न लोगों, अमीर लोगों का आदर्थ जो अत्याचारों का आदर्श होता है वह भरा हथा है।

मेरा धापसे निवेदन है कि यही नहीं संविधान बदला जाये, बल्कि मौजिक तरीके से हाई कोर्ट और सुपीस कोर्ट में ऐसे वर्ग के लोगों को ऐसे व्यक्तियों को रखा जाये जो जनता की कठिनाइयों का, उनकी भावनाओं को समझते हों । साथ ही में यह भी कहना चाहता हूं कि अमेरिका जैसे टेम में जिसकी बहत से लोग दहाई देते हैं कि बड़ा जनतांत्रिक देश है वहां पर भी हाई कोर्ट और मुशीम कोर्ट के जजेज ऐसे लोग नियुक्त किये जाते हैं तो सत्तारूढ़ दल की विचारधारा के होते हैं. उसकी नीतियों के होते हैं । इसी कारण वहा पर सत्तारूढ़ दल की नीतियों को कार्यान्वित किया जा सकता है। मेरा निवेदन है कि हमारे देश में भी इस परम्परा की शुरूआत की जाये। में समझता हूं यह अच्छा अवसर है जिस समय इस प्रकार की परम्परायें डाली जा सकती हैं। इन कोर्टस में ऐसे लोग नियक्त किये जाएगें तो ग्राप देखेंगे कि ग्रच्छी प्रकार से हमारी नीतियों को कार्यान्वित किया जा सकेगा और वे सही रूप से फैसला कर सकेंगे। वे ऐसा फैसला कर सकेंगे जो हमारी भावनायों के अनुरूप होगा । इन प्रव्दी के साथ में इस विधेयक का समर्थन करता है।

SHRI H. R. GOKHALE: Mr. Chairman, Sir, all the Members have fully supported this Bill. There were many observations of a general nature and many of them were important, but I do not think that it is necessary for me, at this stage, to go beyond the scope of the Bill and deal with all of them. There is a general consensus in respect of each one of those things which were stated during the course of the speeches made by the hon. Members. One refrain throughout was, why not have a

second look, an overall look, at Ihe Constitution. About this I have said it over and over again and 1 do not think it needs any repetition and I should say the same thing again in this House. So far as this Bill is concerned, it is a brief Bill and a very simple Bill. In fact, it has only one clause, if we do not take into account clause 1, which is short title. Now, article 361 as it has stood is known to everybody. It is given as an annexure to the Bill and I shall analyse very briefly what are the changes sought to be made and what is the purpose for which the changes are sought to be made. Now, Sir, as you can see under article 361 /(I) as it is, only the President, or the Governor or Rajpramukh of a State was made not answerable to any court for the exercise and performance of the powers and duties of his office, etc. Now, it is somewhat anomalous that the high and pivotal office of Prime Minister was not included in this clause. Therefore, the only change which has been made in clause (1) is the office of Prime Minister has been added to the other three high offices which have already been mentioned. Apart from this, there is no change. Tho two provisos were relevant only for the purpose of the President. One of them is relevant for the purpose of the President and the other proviso in respect of there being no bar to suits against the Government of the Union or a State still remains after the amendment. The material changes are in the other parts of the existing article 361, namely, clauses (2) and (3). I would request hon. Members to read them together because they have now been combined in one clause. Clauses (2) and (3) which were in the original article were, as hon. Members must have noticed, of a restrictive nature. The criminal proceedings or pro-cesse which were debarred were only during the term of office of the President or Governor or Rajpramukh as the case may be. It is open to anybody to revive the matter after the office was demited and the high dignitaries the again exposed in most cases to harassment even after the demission of their office. I think it is absolutely desirable that it should be changed and that is what

36

[Shri H.R. Gokhale.l is sought to be done by new clause '(2) which is added in the Bill. The other major change which widens the scope of clauses (2) and (3) is that the original article refers to 'no criminal proceedings whatsoever'. The processes which were referred to were only for arrest and imprisonment. As everyone knows, the processes of criminal courts are not only in respect of arrest or imprisonment. They can be in the form of summons or in any other form. Therefore, the clause in the proposed Bill is not confined only to arrest and imprisonment. Specifically we want to include any kind of process whatsoever.

Constitution (Forty-first

The third major change which is being made is that the persons holding these offices will be immune from prosecution even after they demit their office. This has been taken care of by the expression 'who is or who has been' the President or Prime Minister or Governor of a State. So, one who has been the Prime Minister in the past or one who has been the President before is also protected by new clause (2) from criminal prosecution or processes issued by a court. The other major change, and which is the only major change, is with regard to civil proceedings. We had in the Government of India Act also almost a similar provision in section 305. That was very restrictive and that was slightly changed when article 361 was introduced. Even in article 361 civil proceedings were not totally barred during the tenure of their office.

All that the present article 361 required was a notice of two months, more or less similar to the notice under Section 80 of the Civil Procedure Code. But after giving this notice, civil proceedings of any nature could be instituted against the three or four persons holding high office during the term of their office. Now, the change which is made is that such civil proceedings cannot be instituted during the term of their office. This is done only during the term of the office for the reason that there might be a genuine personal claim against, say, the President or »he Vice-President in respect of something

which has nothing to do with his office. For that matter, there might be a partition suit between family members; for that matter, there might be divorce proceedings; for that matter, there might be anything which is something so personal that an ordinary citizen should not be deprived of his remedy altogether. Therefore, that remedy is not taken away altogether, and the fact that it is not taken away is clearly implicit from the proviso to the new clause (3), which is added, which takes care of a situation where a person is disabled from instituting proceedings during the tenure of office of these persons. He might as well run out the period of limitation, and after the office is vacated, the courts will say, your claim is barred because of period of limitation. It is to take care of such an eventuality where the genuine right of a citizen in respect of any person in regard to civil claims-may be for debts or othei purposes—cannot be acted upon. And after the tenure of office, he should not be told, well, it was open to you to do this. But you cannot do it now because the law of limitation comes in the way. So, the proviso here clearly by necessary implication keeps the right of civil proceedings open after the term of office expires.

This is the limited purpose and scope of the present Bill. Everyone agreed here In the course of his speech-and even those who have not spoken, I am sure, do agree —that this is something which ought to have been done long ago. But it is better late than never.

I would therefore strongly commend that this Bill be taken into consideration.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The House divided.

MR. CHAIRMAN: Ayes-154; Noes-

AYES-154

Abid, Shri Kasim Ali.

37

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankar.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret. Amla, Shri Tirath Ram. Amjad Ali Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed Usman. Avergoankar, Shri R. D. Jagtap.

Banerjee, Shri Jaharlal. Berwa, Shri Jamnalal. Bhagawati, Shri B. C. Bhardwaj, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B. Borooah, Shri D. K. Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh. Chettri, Shri Krishna Bahadur.

Choudhury, Shri Nripati Ranjan, Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumart.

Das, Shri Balram. Das, Shri Bipinpal.

Deb Barman, Shri Bir Chandra.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P. Dwivedi, Shri D. N. Gadgil, Shri Vithal.

3 RSS/75—3

Goswami, Shri Sriman Prafulla.

Gujral, Shri Inder Kumai.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri Imam, Shrimati Aziza.

Jain, Shri Dharamchand. J ha, Shri Kamalnath.

loshi, Shri Jagdish.

Joshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kiilp Nath, Shri.

Kalyan Chand, Shri.

i Kamble, Prof. N. M. Kapur, Shri Yashpal.

Kesri, Shri Sitaram.

Khan, Shri Khurshed Alam.

Khan, Shri Magsood Ali.

Khan, Prof. Rasheeduddin.

Kollur. Shri M. L.

Koya, Shri B. V. Abdulla. Kripalani, Shri Krishna.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kiilkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lall Talib

Lalbuaia, Shri. Lokesh Chandra, Dr.

Mahanti, Shri Bhairab Chandra.

Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Majhi, Shri Chaitanya Prasad. Makwana, Shri Yogendra.

Malaviya, Shri Harsh Deo.

Mali, Shri Ganesh Lai.

Mehta, Shri Om.

Mcnon, Shrimati Leela Damodara.

Mirdha, Shri Ram Niwas. Mishra, Shri Rishi Kumar.

Mondal, Shri Ahmad Hossain.

Mukherjee, Shri Kali.

39

Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain.

Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja.

Musafir, Shri Gurmukh Singh.

Narasiah, Shri H. S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Pai, Shri T. A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Patil, Shri Deorao.

Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

* Rajnarain, Shri.

Raju, Shri V. B.

' Ranganathan, Shri S.

Rao, Shrimati Rathnabai Sreenivasa.

Rao, Shri V. C. Kesava.

· Ray, Shri Rabi.

Reddi, Shri K. Brahmananda.

1 Reddy, Shri Gaddam Narayana.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Reddy, Shri R. Narasimha.

Refaye, Shri A. K.

Roshan Lai, Shri.

' Roy, Shri Kalyan.

Sangma, Shri Emonsing M.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lai.

Shastri, Shri Bhola Paswan.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Shri Parbhu.

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Singh, Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh.

Tanvir, Shri Habib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayanidevi Manaklal.

Venigala Satyanarayana, Shri.

Vvas, Dr. M. R.

Wajd, Shri Sikander Ali.

Yadav, Shri Shyam Lai.

NOES-Nil

The motion was carried by a majority of the total membership of the House unci by a majority of not less than two-third of Members present and voting.

Constitution (Forty-first

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill. The question is:

"That clause 2 stand part of the Bill."

The House divided

41

MR. CHAIRMAN: Ayes—154; Noes-Nil. AYES-154

Abid, Shri Kasim Ali.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankar.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret.

Amla, Shri Tirath Ram.

Amjad Ali, Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. Jagtap.

Banerjee, Shri Jaharlal.

Berwa, Shri Jamnalal.

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur.

Choudhury, Shri Nripati Ranjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Barman, Shri, Bit-Chandra.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gadgil, Shri Vithal.

Goswami, Shri Sriman Prafulla

Guiral, Shri Inder Kumar.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza.

Jain, Shri Dhararachand.

Jha, Shri Kamalnath.

Joshi, Shri Jagdish.

/oshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri.

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Kapur, Shri Yashpal.

Kesri, Shri Sitaram.

Khan, Shri Khurshed Alam.

Khan, Shri MaqsoodLAli.

Khan, Prof, Rasheeduddin.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla.

Kripalani, Shri Krishna.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kulkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lall Talib.

Lalbuaia, Shri.

Lokesh Chandra, Dr.

Mahanti, Shri Bhairab Chandra

43 Constitution (Forty-first

Mahanti, Shri B. K.

Mahapatro, Shri I.akshmana.

Majhi, Shri Chaitanya Prasad.

Makwana, Shri Yogendra. Malaviya, Shri Harsh Deo.

Mali, Shri Ganesh Lai.

Mehta, Shri Om.

Menon, Shrimati Leela Damodara.

Mirdha, Shri Ram Niwas. Mishra, Shri Rishi Kumar.

Mondal, Shri Ahmad Hossairi.

Mukherjee, Shri Kali.

Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain. Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja.

Musafir, Shri Gurmukh Singh.

Narasiah, Shri H. S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Pai Shri T. A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Patil, Shri Deorao. Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenjvasa.

Rao, Shri V. C. Kesava.

Reddi, Shri K. Brahmananda.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha. Reddy, Shri Mulka Govinda. Reddy, Shri R. Narasimha.

Refaye, Shri A. K.

Roshan Lai, Shri.

Sangma, Shri Emonsing M.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lai.

Shastri, Shri Bhola Paswafl.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadui.

Singh, Shri Mohan.

Singh, Shri Parbhu.

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Singh, Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh.

Tanvir. Shri Habib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Venigalla Saiyanarayana, Shri.

Vonigalla Satyanarayana, Shri. Vyas, Dr. M. R. Wajd, Shri Sikander Alt. Yadav, Shyam Lai.

45

NOES-Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

CLAUSE 1—Short title

MR. CHAIRMAN: There is one amendment.

SHRI H. R. GOKHALE: Sir, I move: "That at page 1, lines 3-4, for the words and brackets The Constitution (Forty-first Amendment) Act' the words and brackets 'the Constitution (Fortieth Amendment) Act' be substituted."

The question was put and the motion was adopted.

MR. CHAIRMAN: The question is:

'That clause 1, as amended, stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes—1 54; Noes-Nil.

AYES-154.

Abid, Shri Kasim Ali.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankar.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret.

Amla, Shri Tirath Ram.

Amjad Ali, Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed.

Avergoankar, Shri R. D. Jagtap.

Banerjee, Shri Jaharlal.

Berwa, Shri Jamnalal.

33 RSS/75-4

Bhagawati, Shri B. C.

Bhardwaj, Shri lagan Nath,

Amdt.) Bill, 1975

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur.

Choudhury, Shri Nripati Ranjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Burman, Shri Bir Chandra.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gadgil, Shri Vithal.

Goswami, Shri Sriman Prafulla.

Gujral, Shri Inder Kumar.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza.

Iain, Shri Dharamchand.

Iha, Shri Kamalnath.

loshi, Shri lagdish.

loshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri.

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Kapur, Shri Yashpal.

Kesri, Shri Sitaram.

Khan, Shri Khurshed Alam. Khan, Shri Maqsood Ali.

Khan, Prof. Rasheeduddin.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulls. Kripalani, Shri Krishna. Krishna, Shri M. R.

Krishnaswamy, Shri K. A. Kulkami, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra O.

fi Kumaran, Shri S.

Kumbhare, Shri N. H.

Kureel, Shri Piare Lall urf Piare Lull Talib.

Lalbuaia, Shri. Lokesh Chandra, Dr.

Mahanti, Shri Bhairab Chandra.

Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Majhi, Shri Chaitanya Prasad.

Makwana, Shri Yogendra.

Malviva. Shri Harsh Deo.

Mali, Shri Ganesh Lai.

Mehta, Shri Om.

Menon, Shrimati Leela Damodara.

Mirdha, Shri Ram Niwas. Mishra, Shri Rishi Kumar. Mondal, Shri Ahmad Hossain.

Mukherjee, Shri Kali. Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain. Munda, Shri Bhaiya Ram. Murthy, Shri B. P. Nagaraja. Musafir, Shri Gurmukh Singh.

Narasiah, Shri H. S. Nizam-ud-Din, Shri Syed.. Nurul Hasan, Prof. S. Oberoi. Shri Mohan Singh.

Pai, Shri T. A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Anult.) Bill, 1975

Patil, Shri Deorao. Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola. Prasad, Shri K. L. N. Punnaiah, Shri Kota. Pari, Shri D. D. Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Sreenivas*.

Rao, Shri V. C. Kesava. Reddi, Shri K. Brahmananda.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunathh. Reddy, Shri Mulka Govinda. Reddy, Shri R. Narasimha.

Refaye, Shri A. K. Roshan Lai, Shri.

Sangma, Shri Emonsing M. Savita Behen, Shrimati. Seyid Muhammad, Dr. V. A. Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lai. Shastri, Shri Bhola Paswan. Shukla, Shri Chakrapanl. Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder. Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan. Singh, Shri Parbhu. Singh, Shrimati Pratibha 1 Singh, Shri Ranbir. Singh, Shri Sultan.

50

Singh Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadeshwar Prasad.

Sisodia. Shri Sawaisingb.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh.

Tanvir, Shri Habib,

Thakur, Shri Kunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayanidevi Manaklal.

Venigalla Satyanarayana, Shri.

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali.

Yadev, Shri Shyam Lai.

NOFS NIL

The motion was a, ricd by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause I, as amended, was added to the Bill.

MR. CHAIRMAN: The question is:

"That the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes—154; Noes-Nil.

AYES-154

Abid, Shri Kasim Ali.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankat.

Ahmad, Dr. Z. A.

Alva, Shrimati Margaret.

Amla, Shri Tirath Ram.

Amjad Ali. Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. Jagtap.

Banerjee, Shri Jaharlal.

Berwa, Shri Jamnalal.

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhai, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur.

Choudhury, Shri Nripati Ranjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Burman, Shri Bir Chandra.

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gadgil, Shri Vithal.

Goswami, Shri Sriman Prafulla.

Gujral, Shri Inder Kumar.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza.

Jain, Shri Dharamchand.

Jha, Shri Kamalnath.

Joshi, Shri Jagdish.

Joshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri.

51

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Kapur, Shri Yashpal.

Kesri, Shri Sitaram.

Khan, Shri Khurshed Alam.

Constitution (Forty-first

Khan, Shri Maqsood Ali.

Khan, Prof. Rasheeduddin.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla.

Kripalani, Shri Krishna.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kulkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumbhare, Shri N. H.

Kureel, Shri Piarc Lall urf Piare Lall Talib.

Lalbuaia, Shri.

Lokesh Chandra, Dr.

Mahanti, Shri Bhairab Chandra.

Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Majhi, Shri Chaitanya Prasad.

Makwana, Shri Yogendra.

Malaviya, Shri Harsh Deo.

Mali, Shri Ganesh Lai.

Mehla, Shri Om.

Menon, Shrimati Leela Damodara.

Mirdha, Shri Ram Niwas.

Mishra, Shri Rishi Kumar.

Mondal, Shri Ahmad Hossain.

Mukherjee, Shri Kali.

Mukherjee, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain.

Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja.

Musafir, Shri Gurmukh Singh.

Naraaiah, Shri H. S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Pai, Shri T. A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

unit.) Bill, 1975

Patil, Shri Deorao.

Patil. Shri Gnlabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

Raju, Shri V. B.

Rao, Shrimati Rathnabai Steenivasa.

Rao, Shri V. C. Kesava.

Reddi, Shri K. Brahmananda.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Reddy, Shri R. Narasimha.

Refaye, Shri A. K

Roshan Lai, Shri.

Sangma, Shri Emonsing M.

Savita Behen, Shrimati. '

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lai.

Shastri, Shri Bhola Paswan.

Shukla, Shri Chakrapani.

Smikla, Shri M. P.

Shyamkumari Devi, Shrimati.

i Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok,

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Singh, Shri Parbhu.

54

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Singh, Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh.

Tanvir, Shri Ha bib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayanidevi Manaklal.

Venigalla Satyanarayana, Shri.

Vyas, Dr. M. R.

Wajd, Shri Sikander All.

Vadav, Shri Shyam Lai.

NOES-Nil

The motion' was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Enacting Formula and the Title were added to the Bill.

SHRI H. R. GOKHALE : Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

'That the Bill, as amended, be passed."

The House divided.

MR. CHAIRMAN: Ayes—154", Noes-Nil.

AYES—154

Abid, Shri Kasim Alt.

Abu Abraham, Shri.

Adivarekar, Shrimati Sushila Shankar.

Ahmad. Dr. Z. A.

Alva, Shrimati Margaret.

Amla. Shri Tirath Ram

Amjad Ali, Shri Sardar.

Anandam, Shri M.

Arif, Shri Mohammed Usman.

Avergoankar, Shri R. D. Jagtap.

Baneriee, Shri laharlal.

Berwa, Shri Jamnalal.

Bhagawati, Shri B. C.

Bhardwaj, Shri Jagan Nath.

Bhatt, Shri N. K.

Bisi, Shri Pramatha Nath.

Bobdey, Shri S. B.

Borooah, Shri D. K.

Bose, Shrimati Pratima.

Buragohain, Shri Nabin Chandra.

Chakrabarti, Dr. Rajat Kumar.

Chandrasekhar, Shrimati Maragatham.

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati.

Chaudhari, Shri N. P.

Chaurasia, Shri Shiv Dayal Singh.

Chettri, Shri Krishna Bahadur.

Choudhury, Shri Nripati Rahjan.

Chowdhary, Dr. Chandramanilal.

Chowdhri, Shri A. S.

Chundawat, Shrimati Lakshmi Kumari.

Das, Shri Balram.

Das, Shri Bipinpal.

Deb Burman, Shri Bir Chandra,

Dhabe, Shri S. W.

Dikshit, Shri Umashankar.

Dutt, Dr. V. P.

Dwivedi, Shri D. N.

Gad«il, Shri Vithal.

Goswami, Shri Sriman Prafulla.

Gujral, Shri Inder Kumar.

Hashmi, Shri Syed Ahmad.

Himmat Sinh, Shri.

Imam, Shrimati Aziza.

Jain, Shri Dharamchand.

Jha, Shri Kamalnath.

Joshi, Shri Jagdish.

Joshi, Shrimati Kumudben Manishanker.

Kalaniya, Shri Ibrahim.

Kalp Nath, Shri.

Kalyan Chand, Shri.

Kamble, Prof. N. M.

Kapur, Shri Yashpal.

Kasri, Shri Sitaram

Khan, Shri Khurshed Alam.

Khan, Shri Maqsood Ali.

Khan, Prof. Rasheeduddin.

Kollur, Shri M. L.

Koya, Shri B. V. Abdulla.

Kripalani, Shri Krishna.

Krishna, Shri M. R.

Krishnaswamy, Shri K. A.

Kulkarni, Shri Arvind Ganesh.

Kulkarni, Shrimati Sumitra G.

Kumbhare, Shri N. H.

Kureel, Shri Piaie Lall urf Piare Lall Talib

Lalbuaia, Shri.

Lokesh Chandra, Dr.

Mabanti, Shri Bhairab Chandra.

Mahanti, Shri B. K.

Mahapatro, Shri Lakshmana.

Majhi, Shri Chaitanya Prasad.

Makwana. Shri Yogendra.

Malaviya, Shri Harsh Deo.

Mali, Shri Ganesh Lai.

Mehta, Shri Om.

Menon, Shrimati Leela Damodarn.

Mirdha, Shri Ram Niwas.

Mishra, Shri Ri«sbi Kumar.

Mondal, Shri Ahmad Hossain.

Mukhcrjee, Shri Kali.

Mukherjec, Shri Pranab.

Mukhopadhyay, Shrimati Purabi.

Mulla, Shri Anand Narain.

Munda, Shri Bhaiya Ram.

Murthy, Shri B. P. Nagaraja.

Musafir, Shri Gurmukh Singh.

Narasiah, Shri H, S.

Nizam-ud-Din, Shri Syed.

Nurul Hasan, Prof. S.

Oberoi, Shri Mohan Singh.

Pai, Shri T.A.

Panda, Shri Brahmananda.

Parashar, Shri Vinaykumar Ramlal.

Patil, Shri Deorao.

Patil, Shri Gulabrao.

Poddar, Shri R. K.

Pradhan, Shrimati Saraswati.

Prasad, Shri Bhola.

Prasad, Shri K. L. N.

Punnaiah, Shri Kota.

Puri, Shri D. D.

Rachaiah, Shri B.

Raha, Shri Sanat Kumar.

Raju, Shri V. B.

Rao, Shrimati Rathnabi Sreenivasa.

Rao, Shri V. C. Kesava.

Reddi, Shri K. Brahmananda.

Reddy, Shri Janardhana.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri Mulka Govinda.

Reddy, Shri R. Narasimha.

Refaye, Shri A,K.

Roshan Lai, Shri.

Sangma, Shri Emonsing M.

Savita Behen, Shrimati.

Seyid Muhammad, Dr. V. A.

Shahi, Shri Nageshwar Prasad.

Sharma, Shri Kishan Lai.

Shastri, Shri Bhola Paswan.

Shukla, Shri Chakrapani.

Shukla, Shri M. P.

Shyamkumari Devi, Shrimati.

Singh, Shri Bhupinder.

Singh, Shri D. P.

Singh, Shri Inder.

Singh, Shri Irengbam Tompok.

Singh, Shri Kameshwar.

Singh, Shri Mahendra Bahadur.

Singh, Shri Mohan.

Singh, Shri Parbhu.

Singh, Shrimati Pratibha.

Singh, Shri Ranbir.

Singh, Shri Sultan.

Singh, Shri Triloki.

Singh, Dr. V. B.

Sinha, Shri Awadheshwar Prasad.

Sisodia, Shri Sawaisingh.

Sukhdev Prasad, Shri.

Swu, Shri Scato.

Talib, Shri Niranjan Singh

Taavir, Shri Habib.

Thakur, Shri Gunanand.

Tilak, Shri J. S.

[9 AUGUST 1975]

Tiwari, Shri Shankarlal.

Tiwary, Pt. Bhawaniprasad.

Totu, Shri Gian Chand.

Tripathi, Shri Kamlapati.

Trivedi, Shri H. M.

Varma, Shrimati Narayanidevi Manaklal.

Venigalla Saiyanarayana, Shri.

Vyas, Dr. M. R.

Wajd, Shri Sikander Ali.

Yadav, Shri Shyam Lai. N

NOES-Nil

The motion was carried by a majority of '.lie total membership of the House and by a majority of not less than two-thirds of tlte Members present and voting.

MR. CHAIRMAN: Now the Houst will adjourn sine-die.

The House then adjourned sine-die at fifty minutes past twelve of the clock.